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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH

JODHPUR.

Date of Order: 30.3.95.

G.A.No.136/95.

Tulsi Ram

... Applicant.

VERSUS.

Union of India & Ors.

... Respondents.

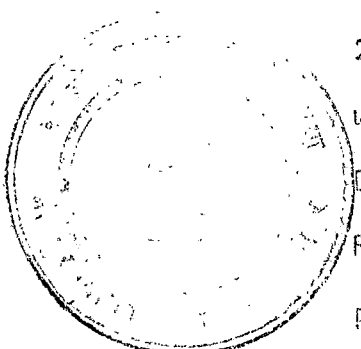
Mr. Y.K.Sharma- Counsel for the Applicant.

CORAM :

Hon'ble Ms Usha Sen- Administrative Member.

BY THE COURT :

Heard the learned counsel for the applicant.



2- The case of the applicant is that he has been working as Material Checking Clerk ( M.C.C.) under Deputy Chief Engineer-II (Construction), Northern Railway, Jodhpur on adhoc basis after having been promoted as such on 26.7.91. It appears that he has a lien in the Lucknow Division. The Headquarters Office had issued a letter dated 11/15-2-91(Annex.A/5) in which it was stated that M.C.Cs who had been working on an adhoc basis for more than three years in construction organisation would be regularised by their respective parent department.

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In pursuance of this letter various divisions in Northern Railway regularised the services of adhoc M.C.Cs. However, the services of the applicant have not yet been regularised. The applicant submitted a representation dated 23.9.94 to the General Manager (P), Northern Railway, New Delhi (Annexure A/1) for regularisation of his services as M.C.C., but no action has been taken so far on the representation as far as the knowledge of the applicant goes.

3- In view of the facts and circumstances of the case, I consider it appropriate to direct the respondents to take necessary action on the representation of the applicant dated 23.9.94 at Annexure A/1, and dispose it of with a reasoned order within a period of three months from the date of receipt of a copy of this order. The respondents are hereby directed to take action as mentioned hereinabove. A copy of the O.A. may be sent to all the respondents alongwith a copy of this order. With this direction the O.A. stands disposed of at the admission stage.

*Usha Sen*  
( USHA SEN )  
Member (Adm.)

V.S.

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Copy  
of  
Annexure

Copy of master  
along with annexures of A  
pages ~~20~~ 1 to 2  
Sent to Regd 1 to 5  
Regd AS vide No 189 to 93  
dt 19/11/95

Part II and III destroyed  
in my presence on 21/12/95  
under the supervision of  
Section officer as per  
order dated 4/9/95  
Section officer (Records)